

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 50

IA 2344/2024, IA 2015/2020

IN

C.P. (IB)/29(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **28.06.2024**

NAME OF THE PARTIES: **ULTRA DRYTECH ENGINEERING LTD**

Under Section 10 Section 60(5) of IB Code, 2016

ORDER

IA 2344/2024-

1. Ld. Counsel for the Liquidator submits that the assets of the Corporate Debtor has already been liquidated and final distribution has taken place. Thereafter, they have already filed application seeking dissolution of the Corporate Debtor.
2. Accordingly, nothing remains in this application as no money has left to be disbursed to the Creditors so as to discharge the liability towards the EPFO Department at this juncture.
3. In view of the aforesaid, the **IA 2344 of 2024** is **disposed of as dismissed.**

IA 2015/2020-

1. While preparing the order, it was noticed that the bank account closure certificate is not on record. The Applicant is directed to place the same.
2. List on **10.07.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/Neeraj/